

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.1548

TO BE ANSWERED ON 9thMARCH, 2017

THE INLAND VESSELS ACT, 1917

1548. SHRI DHARAM VIRA:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government proposes to revise/amend The Inland Vessels Act,1917;
- (b) if so, the details and the present status thereof;
- (c) whether the Government proposes changes in the proposed new Act pertaining to the extension of inland water limits and division of work between the Union and the States;
- (d) if so, the details thereof; and
- (e) the other changes being proposed for raising the penalties in case of accidents and lapses in compliance thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)**

(a)to(e):Yes, Madam. Inter-Ministerial consultations have been held to replace the Inland Vessels Act, 1917 with the Inland Vessels Bill, 2017. The changes proposed in the law with respect to the extension of inland water limits, division of work between the Union and the States for implementation of the proposed law, the penalties etc. have been discussed with the stakeholders but are yet to be finalized.
